

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 311
New IA-2253/2024
In
IB-26(ND)/2024

IN THE MATTER OF:

Union Bank of India

Vs

Mr. Ujwal Gupta

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95 of IBC, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Shaun Jomon and Adv harshit Gupta

For the Respondent : Mr. Sonam Sharma and Ms. Riddhi Jain, Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-2253/2024:-

Learned Counsel appearing for the Applicant submitted that an appeal has been filed before the NCLAT against the order of this Tribunal directing the Applicant to deposit cost of Rs. 1,00,000/- to the Prime Minister's National Relief Fund vide order dated 09.04.2024 and therefore, sought further time to await the order of the Hon'ble NCLAT and thereafter, take steps to comply with the order of this Tribunal passed on 09.04.2024 accordingly.

The Resolution Professional has filed a report under Section 99 of the IBC. The Resolution Professional serve a copy of the Report to the Personal Guarantor. The Personal Guarantor shall file reply/objections if any, within ten days.

List the matter on **30.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**